

ITEM NO.40

COURT NO.15

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 24/2024

KULDEEP MISHRA

Petitioner(s)

VERSUS

BAR COUNCIL OF UTTAR PRADESH

Respondent(s)

(IA No. 50177/2024 - EARLY HEARING APPLICATION IA No. 7706/2024 -
PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 12-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Vivek Narayan Sharma, AOR
Mrs. Mahima Bhardwaj Kalucha, Adv.
Mr. Dinesh Sharma, Adv.
Ms. Shruti Priya Mishra, Adv.
Mr. Rajeev Kumar Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 The issue raised in this petition is now covered by the decision of this Court in ***Gaurav Kumar Vs. Union of India & Ors.*** [2024 INSC 558 - Writ Petition (Civil) No 352 of 2023 decided on 30 July, 2024].
- 2 The Writ Petition is accordingly disposed of.
- 3 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(POOJA SHARMA)
COURT MASTER